

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

I.A. NOS.1 & 2 OF 2016

IN

WRIT PETITION (CIVIL) NO.536 OF 2015

VIDYA VATI GULATI

... Petitioner

VERSUS

SOUTH DELHI MUNICIPAL CORPORATION & ORS

... Respondents

O R D E R

Heard Mr. Nidhesh Gupta, learned senior counsel appearing for the petitioner and Mr. Subramoium Prasad, learned senior counsel for the respondent No.3, the developer.

If looked from one angle, the present I.As. may look like 'much ado about nothing' but another perspective it carries a series of grievances against the developer.

When the matter was called in the first hour, Mr. Prasad, learned senior counsel appearing for the builder submitted that he wants to give a decent burial to the litigation without raising any kind of technical plea, for it is a case which should end with the concept 'all is well that ends well'.

The grievance, in essence, is that the petitioner, who had entered into an agreement with the developer finds that the area

that has been demarcated as common area requires to be repaired.

As agreed to by Mr. Prasad, the developer shall carry out the repairs and complete the work within eight weeks.

The I.As. Are accordingly disposed of.

.....,J.
(Dipak Misra)

.....,J.
(A.M. Khanwilkar)

New Delhi;
April 3, 2017.

ITEM NO.14

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 1 & 2/2016 in Writ Petition(s) (Civil) No(s). 536/2015

VIDYA VATI GULATI

Petitioner(s)

VERSUS

SOUTH DELHI MUNICIPAL CORPORATION & ORS

Respondent(s)

(for clarification of court's order dated 12.7.2016 and directions and office report)

Date : 03/04/2017 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Nidesh Gupta, Sr. Adv.
Mr. Anand Mishra, AOR
Mr. Amrendra Kumar Singh, Adv.

For Respondent(s) Mr. Subramonium Prasad, Sr. Adv.
Mr. Vijay Nair, Adv.
Mr. Manoranjan Sharma, Adv.
Mr. Jay Kishor Singh, AOR

Mr. Rakesh Kumar, AOR
Mr. Mukul Singh, Adv.

Mr. R. Gopalakrishnan, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.As. are disposed of in terms of the signed order.

(Gulshan Kumar Arora)
Court Master

(Madhu Narula)
Court Master

(Signed order is placed on the file)